

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(Cr.) No.230 of 2024**

Rahul Gandhi, aged about 53 years S/o Late Rajiv Gandhi, R/o 10 Janpath, P.O.- Janpath Sub-Post Office, P.S.- Chanakyapuri, District- New Delhi (Delhi)

..... **Petitioner**

Versus

1. The State of Jharkhand
2. Pratap Kumar

..... **Respondents**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Kaushik Sarkhel, Advocate
Mr. Deepankar, Advocate
Mr. Shray Mishra, Advocate

For the State : Mr. Anish Kr. Mishra, A.C to Sr. S.C-I

02/Dated: 20th March, 2024

1. The present criminal writ petition has been filed for the following relief :-

(a) For order/ orders, direction/ directions for quashing of the order dated 27.02.2024 passed in connection with Complaint Case No.229/ 2021 by the court of learned Judicial Magistrate, 1st Class -cum-Special Court MP/ MLA, Chaibasa whereby and whereunder non-bailable warrant has been issued against the petitioner.

2. It has been submitted by the learned counsel for the petitioner that the petitioner is desirous to participate in the trial. In fact, there was some miscommunication as earlier an interim protection was granted to the petitioner vide order dated 12.05.2022, passed in Cr.M.P No.1368 of 2022, which has been vacated vide order dated 18.05.2023. some other defence has also been taken.

3. Considering the fact that it is a bailable offence, the impugned order dated 27.02.2024 is kept in abeyance for a month enabling the petitioner to participate in the proceeding in the court below.

If the petitioner participates in the proceeding, the court below is directed to proceed accordingly and pass a fresh order in accordance with law, without being prejudiced by its earlier order or by the order of this Court.

4. With the above observation and direction, the present criminal writ petition is, hereby, disposed of.

5. Pending interlocutory application, if any, also stands disposed of

(Rajesh Kumar, J.)